


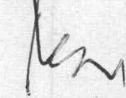


Serial No. of Order	Date of Order	Order with Signature
6	4.12.92	<p>Mr.B.L.N.Swamy is in personal difficulty to argue this case to-day. Hence an adjournment was prayed for; which was stiffly opposed by Mr.Ray, learned Standing Counsel on the ground that stay order has been passed which creates some inconvenience to the department. Certainly some inconvenience may be caused to the department, but personal difficulty of a lawyer is of paramount consideration. Hence the case stands adjourned to 5.1.1993.</p> <p>Stay order to continue.</p> <p style="text-align: right;">  VICE-CHAIRMAN </p>
7	5-1-93	<p><i>There is no time bar in day. Call on 22-1-93 for hearing along with O.A. 458/92.</i></p> <p style="text-align: right;">  Vice-Chairman. </p>
8	1-2-93	<p><i>None appears. Put up tomorrow for hearing along with O.A. 409/92</i></p> <p style="text-align: right;">  Vice-Chairman. </p>
9	22.92	<p><i>I have heard the learned Counsel on both sides. Hearing is concluded. Judgment is dictated and printed in open court vide separate sheets attached to the record in O.A. 409/ 1992. This the applicant is satisfying himself. No error.</i></p> <p style="text-align: right;">  Chairman </p>